GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 49

TO BE ANSWERED ON 11.12.2018

Closure of CPSEs

49. SHRIMATI POONAM MAHAJAN:

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has identified land for disposal regarding those Central Public Sector Enterprises (CPSEs)that have been earmarked for closure;
- (b) if so, the details thereof including the guidelines issued for disposal of land and the current status of the same; and
- (c) the details regarding proceeds realised from disposal of assets of such CPSEs?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(SHRI BABUL SUPRIYO)

(a) to (c) The activities relating to identification / sale / transfer of land of CPSEs under closure are done by the concerned CPSE / administrative Ministry/Department. DPE has on 14.6.2018 issued guidelines on time bound closure of sick / loss making CPSEs and disposal of movable and immovable assets to all the administrative Ministries/ Departments. These guidelines are also available on the DPE website (www.dpe.gov.in) under "DPE guidelines" under "Financial policies" at S1.No.32).

As per the guidelines issued on 14.6.2018, the administrative Ministry / Department / CPSE in consultation with Land Management Agency identifies/ and undertakes sale/ transfer of land of CPSE under closure. As per para 7 of the guidelines, proceeds from sale of assets after making payment for all liabilities would be deposited in Consolidated Fund of India.

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